

**FORM-A
PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF BAHUBALI PAPER LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate person	BAHUBALI PAPER LIMITED
2.	Date of incorporation of corporate person	29/08/1994
3.	Authority under which corporate person is incorporated / registered	Ministry of Corporate Affairs - ROC Bangalore
4.	Corporate identity number / limited liability identification number of corporate person	U85110KA1994PLC016167
5.	Address of the registered office and principal office (if any) of corporate person	No.1, Type No.1, Bangur Nagar, Dandeli, Karnataka, India, 560025.
6.	Liquidation commencement date of the corporate person	13.01.2026
7.	Name, Address, e-mail address, telephone number and registration number of the Liquidator	Ms. B Akhila Communication Address: Chhota CFO, 1 st Floor, No.50, 12th Main Rd, 4th T Block East, KV Layout, Jayanagar, Bengaluru, Karnataka 560011. Registered Address: Flat no: B001, Opus Apartment no. 20, Second Cross, Vivekananda Nagar, Jai Bharath Nagar, Maruthi Sevanagar, Opposite to Sunshine Kids Play School, Bangalore, Karnataka - 560033. bp.akhilabolla@gmail.com Ph No. +91-7386788418 Reg No.: IBBI/IPA-002/IP-N01259/2023-2024/14315
8.	Last Date for Submission of Claims	12.02.2026

Notice is hereby given that the Bahubali Paper Limited has commenced voluntary liquidation on 13.01.2026. The stakeholders of Bahubali Paper Limited are hereby called upon to submit a proof of their claims, on or before 12.02.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

B. Akhila



B Akhila
Liquidator
IBBI/IPA-002/IP-N01259/2023-2024/14315

Date: 14.01.2026
Place: Dandeli

[illegible]

STATE BANK OF INDIA

Authorised Officer's Details:
Name : Sri Rajendra S. Tenginkai,
Chief Manager
E-mail id: sbsi.05173@sbi.co.in
Mobile No: 9448999070
Landline No: (080-2594 3663)

Address of the Branch :
STRESSED ASSETS RECOVERY BRANCH (SARB)
Building # 1190, 3rd Floor, Opp. Trustwell Hotel (SARB)
J C Road, Bangalore - 560002.
ph : 080-2594 3668, 2594 3663,
e-mail id: sbsi.05173@sbi.co.in,

APPENDIX IV-A (See proviso to Rule 8 (6))
e-Auction on 28.01.2026

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Property (excluding movables, if any, lying in the premises under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and the Borrowers/Mortgagors in particular that the below described immovable property mortgaged/charged to the Secured Creditor, **State Bank of India, Bengaluru**, the actual physical possession of which has been taken by the Authorized Officer of the Bank, will be sold "on 'As is where is', 'As is what is', and 'Whatever there is'" basis on **28.01.2026** for recovery of **Rs. 65,91,868/-** (Rupees Sixty five lakh ninety one thousand eight hundred sixty eight only) as on 28.01.2026 and interest at contract rate along with incidental expenses, costs, charges etc. due to the Secured Creditor, State Bank of India from the **Borrower Sri, Channabasappa Bhatnad S/o. Sri, Basetteppa Bhatnad and Smt. Poorna Bhatnad W/o. Sri, Channabasappa Bhatnad (For A/c No. 18 62406187099, 2nd UP 37608327730)**

The Reserve Price, Earnest Money Deposit (EMD), Bid increment amount and time of e-auction and last date of submission of EMD with KYC documents for immovable property to be sold will be as follows:

Reserve Price (Below which the property will not be sold)	Earnest Money Deposit (EMD)	Bid increment Amount	Date & Time of e-Auction of Property	Last Date for submission of EMD along with KYC documents
Rs. 40,19,000/-	Rs. 4,01,900/-	50,00,00/-	28.01.2026, 11.00 a.m. to 4.00 p.m.	on or before 27.01.2026 UP to 4.00 p.m.

TENDER NO. SBI/SARB/2025-26-168 **SRINAGOTI ID: SBN2025003555**

Description of the Immovable Property : SCHEDULE 'A' PROPERTY : All rights and parcels of land in convert Survey No.4/54 & 5 of Bhoopasandra Village, Kasaba Hobli, Bangalore North Taluk, Bangalore District, now under Bruhath Bangalore Mahanagara Palike limits, Ward No.10, measuring East to West : 180 feet + 171 inches and North to South : 112 feet + 133 feet2, totally measuring 21,771.78 Sq.ft (2023.42 Sq.mtrs) and **bounded on East by : Private Properties, West by : State of Vinayaka House Building Co-Operative Society and 60 feet BDA Road**

SCHEDULE 'B' PROPERTY : Flat No.G-10, now BBMP Municipal No.45/9, Plot No.100-525-45/9, on the Ground Floor of "GURUPREETH RESIDENCY", constructed on A schedule property le, converted Ss No.4/54 & 5 of Bhoopasandra Village, Kasaba Hobli, Bangalore North Taluk, Bangalore within the limits of BBMP having Sup Built up area of 760 Sq.ft with 385 Sq.ft of undivided interest right title in a schedule property along with one of parking area in the basement with RCC roofed, Mosaic Flooring and air conditioning windows are jungle wood, standing on the plot of Sri,Channabasappa Bhatnad S/o Sri, Basetteppa Bhatnad and Smt.Poorna Bhatnad W/o Sri, Channabasappa Bhatnad and bounded on **East by : Main Entrance Lobby, West by : Main door and Corridor North by : Open to sky, South by : Corridor.**

Notice 15 Days Sale Notice (3rd Auction) Under "Sarfases" Act, 2002. : The Borrowers/Mortgagors hereby noticed to pay the sum mentioned above within 15 days from the date of publication of this notice failing which the Bank shall sell the properties as per the provisions laid down in the Secured Credit Agreement, 2002. For detailed terms and conditions of the sale, please refer to the links provided by the Secured Creditor to the Authorized Officer, State Bank of India, SARB, Bengaluru le, 1) <http://www.banknetn.co.in>, 2) www.sbi.co.in

For further details regarding inspection of the properties the intending bidders may contact the Authorised Officer as mentioned above or Bank's Approved Resolution Agent M/s. Sri Devt Resolutions Pvt. Ltd, Bangalore Representative: Sri. Jagadeesh N, Cell No. 9902414486

To the best of knowledge of the Authorised Officer, there is no other encumbrance on the above said property.

Note : Sale of property is brought under "As is Where is" condition, any dues affecting the property such as Electricity Bill, Water Bill, Telephone Bill with respect of Association, Transfer of E-Katha and Property Tax etc. has to be borne by the auction purchaser.

Date: 13.01.2026
Place: Bengaluru

Sd/-Authorised Officer & Chief Manager
State Bank of India, SARB, Bengaluru

 TATA CAPITAL HOUSING FINANCE LIMITED Regd. Office : 11th Floor, Tower A, Paninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 Contact No. (022) 69695383 CIN No. U001200208PLC187652				
 GUARANTEE Under Section 13(1) of the Securities and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")				
Whereas the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited ("TCHFL") under the Act and in exercise of powers conferred under Section 13 (1) read with Rule 3 of the Act, and in exercise of powers conferred under Section 13 (1) read with Rule 3 of the Act, calling upon the Borrower(s) Co-Borrower(s)/Guarantor(s) (a singularly or together referred to "Oligors"/Legal Heir(s)/Legal Representative(s) listed hereunder; to the point amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are being sent to the said Oligors/Legal Heir(s)/Legal Representative(s) with the undersigned, and the said Oligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Oligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice, the amount of the said Demand Notice, against their respective demands, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Oligor(s). As security for due repayment of the loan, the following Secured Assets have been mortgaged to TCHFL by the said Oligor(s)/respective				
Loan Account No.	Name of Oligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Notice and date of NPA	
TCHFL0820000100349958 TCHFL0820000100342465 TCHFL0820000100426798	Mr Naaveen B H (Borrower) and Mr. Ravindra N (Co-Borrower)	Rs. 24,71,71,71/- As on 26.01.2026	01-01-2026 and 01-01-2026	
Property Description: All that piece and parcel of property bearing Panchayathi No. 15240014600320159, Panchayathi Document Number 159, measuring East West 6.7096 square feet and North to South 34.7472, totally measuring 233.00 Square meters. Bhadravathi Taluk, Haleohannur Hobli, Malichol, Grampanchayathi bounded on: East by : Hanumanthappa property, West by: Con. North by: Road, South by: Road				
TCHFL4455000010024889 TCHFL4455000010024891	Mr. Ravindra N (Borrower) and Mrs. M R H ROOPA (Co-Borrower)	Rs. 49,18,01,26/- As on 06.01.2026	06-01-2026 and 03-01-2026	
Property Description: All that piece and parcel of the property bearing 221-5056-140, old no 357/11B, Assessment no D/1892/2003-2017/57B, 506-3 cross road, Hallahalli, Kuvempu, property Katha No.2327570, situated at Mandya City, Mandya District, measuring East West 9.144018 meter and North to South 12.922024 meter total measuring 118.44 Square meters. Situated on the East by : 221-506-42, 221-506-42, 221-506-138, North by: Road; -South by: 221-507-217, 221-507-212 and 221-507-215				
TCHFL4455000010013969 TCHFL4455000010013980 TCHFL4455000010015870 TCHFL4455000010014360	Mr. PRASHANTH K (Borrower) and Mrs. SMITHA T N (Co-Borrower)	Rs. 53,77,11,71/- As on 05.01.2026	05-01-2026 and 03-01-2026	
Property Description: All that piece and parcel of House Property bearing Number. KHB House No LIG 38, 3rd Stage, 1/2 Koppala Kuvempunagara, Chamarajaga Mysore Mysore District, West by: 11.00 Square meter, North by: 10.80 meter, total measuring 36.38 Square meter, consisting of Red oxide house, bounded on: East by : LIG House No 40, West by : KHB Property Road by: Road, South by: LIG House No 52, And all that piece and parcel of Bt of Land Measuring East to West = 0.84 square meter, North to South 11.00 Square meter total 9.26 square meter, part of this site bounded on: East by : LIG				



Business Start

Insight On...

Date : 14/01/2026
Place : Bangalore

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THE COURT OF SENIOR CIVIL JUDGE
AND CUM AT MALAVALLI
O.S. No. 32/2025
Plaintiffs : Smt. Bhagyamma.M &
Sons - V/S -
Defendants : Sri.Siddalah @ Chikkamari
Sons
Sri.Siddalah @ Chikkamari S/o Late
Jegowda @ Madiah Menchenahalli
Da. Aged about 62 years. 2. Smt.

late Huchah. Aged about 30 years.
Sri Kapparayya S/o Late Huchah,
about 28 years. S. Sri Mahadevu
Late Maddegowda, Aged about
years. Defendant 1 to 5 are R/at.
Pichanahalli Village, B.G.Pura Hobli,
avalali Taluk, Mandya District. 6. Smt.
Ramma D/o Late Maddegowda, Aged
about 57 years. R/at Jwannahalli Village.

re: Wissington, Agud about 54
 1/20/1925, Agud about 54 years
 old, Malavali Taluk, Mandry District
 mt.Gowri V/o Gurusidda, 62 yrs old
 1925, Agud about 52 years old
 1/20/1925, Agud about 52 years old
 Malavali Taluk, Mandry District
 mt.Mahadevi V/o Mada D/o Late
 1925, Agud about 50 years 9/2
 Bandaru Village, Krasavali, Moha
 1/20/1925, Agud about 50 years 9/2

PUBLIC NOTICE
 Whereas the Plaintiffs have filed
 above suit against the Defendants
 in the Hon'ble District Court, separation
 evidence before the Hon'ble Senior
 Judge at Malavali in O.S No
 1925. The notice issued through
 the Hon'ble District Court, is
 1 to 5 and is served to the Defendants
 1 to 5 that The Defendant No. 1 to 9
 were called upon to appear before
 Hon'ble Court on 05.02.2026 at
 10.00 AM. In the absence of the
 Court, failing which the matter will
 be by placing you ex-parte.

Given under my hand and the Seal of
 the Court at Malavali this 15th day of
 2025.

BY ORDER OF THE COURT
SENIOR JUDGE, COURT,
MALAVALI
 (Signature for Rajanahar, B.S.M., LL.B., Advocate,
 6/67/1995, a 510, 1st Floor,

ನಿಗಮ ನಿರ್ದೇಶಕ
ರವರನ್ನು
ಕುರಗುಳ ಕಛೇರಿ, ಕವಿ.ನಿ.ನಿ.
10-5, ಹೀರೋ-582209
mail id : knnidiv5@gmail.com
93-763528 ರವರ: 12-01-2016
ರವರ ಪ್ರಕಟಣೆ
ಅವರ ಮಾತು
ಅವರೇ ನಗರವು ನಿಗಮ
ನಿಗಮವು ಇವರ ಪರವಾಗಿ
ನಿಗಮವು ಮೇಲಿನವರ ವಿರುದ್ಧ
ನಿಗಮವು ಅಧಿಕಾರವ್ಯವಸ್ಥೆಯಲ್ಲಿ
11 ರೇ ಹಿರಿಯರೇ ಅಧಿಕಾರ

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ಮುಖ್ಯಮಂತ್ರಿಗಳು ವಿಧಾನ ಸಭೆ, 5, 6 ಜುಲೈ